

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:6267  
ANSWERED ON:06.05.2003  
SELLING OF VACANT LAND BY RURAL PEOPLE  
RAMDAS ATHAWALE

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Government propose to give right to the rural people to sell their vacant land and also the land falling in the development sector in the rural areas directly to the people according to the scheme of DDA;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT & POVERTY ALLEVIATION ( SHRI RADHAKRISHNAN )

(a) to (c): The Government of National Capital Territory of Delhi has reported that sale of agricultural land in Delhi is regulated by the Delhi Land Reforms Act, 1954 and the Delhi Lands (Restriction on Transfer) Act, 1972. Section 33 of Delhi Land Reforms Act provides that no Bhumidar shall have the right to transfer by sale any land to any person where as a result of transfer, the transferor shall be left with less than eight standard acres in the Union Territory of Delhi. Similarly, Section 3 & 4 of the Delhi Lands (Restriction on Transfer) Act, 1972, prohibit the transfer/sale of land which has been acquired or proposed to be acquired by the Government under the Land Acquisition Act, 1894 for a public purpose.